

Item-9

PT-193/2004 in
O.A.3194/PB/2003

6.8.2004

Present: Shri D.R. Gupta, counsel for the applicant.

Shri R.N. Singh, counsel for respondents.

The facts are not in dispute. Earlier the applicant had filed P.T.380/2003. The same was allowed and resultantly, the O.A. was entertained in the Principal Bench.

It is not in dispute that the respondents took up the objection that without notice, the P.T. could not have been allowed.

To overcome the said difficulty, the present petition has been filed by the applicant Nathi Lal for assigning it to the Allahabad Bench of this Tribunal which has the territorial jurisdiction.

On behalf of respondents, there is no objection in this regard. Keeping in view the same, P.T. is allowed. It is directed that the present O.A.No.3194/2003 should be transferred to the Allahabad Bench of this Tribunal. The records of the case should be sent to the Registrar of the Allahabad Bench for listing it before an appropriate Bench at Allahabad.

Parties are directed to appear before the Allahabad Bench on 15.9.2004.

VS Aggarwal

(V.S. Aggarwal)
Chairman

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